
(2006) 05 PAT CK 0078
In the Patna High Court
Case No : CWJC No. 6465 of 2006

Dr. Ram Ekbal Tiwari

APPELLANT

Vs

The State Election Commission and Others

RESPONDENT

Date of Decision : 17-05-2006

Acts Referred:

Citation : (2006) 3 PLJR 11

Hon'ble Judges : Shiva Kirti Singh, J

Bench : Single Bench

Advocate : Prabhakar Jha, for the Appellant; K.B. Nath, for the Respondent

Judgement

Shiva Kirti Singh, J.—Learned counsel for the petitioners submit that the issue involved in these writ petitions is same as in C.W.J.C. No. 5524 of 2006 (Gaya College Teachers Association & Anr. vs. the State of Bihar) and other analogous cases in which interim order has been passed on 11.5.2006 staying the order of the District Election Officers (Panchayat), Gaya and Rohtas requisitioning the services of teachers of concerned colleges of Magadh University and Veer Kunwar Singh University. Learned counsel for the Bihar State Election Commission and the State do not dispute the aforesaid submission.

2. Considering all the facts and circumstances and the aforesaid submission, these writ petitions are ordered to be listed for admission alongwith CWJC No. 5524 of 2006.

3. Until further orders the orders, of the District Election Officer (Panchayat)-cum-District Magistrate, East Champaran, Motihari (in CWJC No. 6465/2006) and the District Election Officer (Panchayat)-cum-District Magistrate, Samastipur (in CWJC No. 6542/2006) requisitioning the services of petitioners and teachers of L.N. Mithila University, Darbhanga for duty in relation to Gram Panchayat Elections already notified, shall remain stayed. Let a copy of this order be given to learned counsel appearing for the Bihar State Election Commission.